IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE SEVENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30347 OF 2025

Between:

Ubbanapalli Sujitha, D/o. Ubbanapalli Yatish Kumar, Aged about 17 years, Occ. Student, R/o. H.no 16-4-515, Shivanagar, Warangal, Telangana-506002.

Being Minor rep by her Father, Ubbanapalli Yatish Kumar, S/o Ubbanapalli Nageshwar Rao Aged about 47 Years, Occ. Business, R/o. H.no 16-4-515, Shivanagar, Warangal, Telangana-506002.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for registration and exercising web options for admission into MBBS/BDS course under Management Quota B Category in on-going or next phase of counseling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for registration and exercising web options for admission into MBBS/BDS course under Management Quota B category for the academic year 2025-26 in on going or next phase of counseling

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for registration and exercising web options under Management Quota "B" Category for admission into MBBS/BDS course in the on-going or next phase of counseling for the academic year 2025-26, pending disposal of writ petition

Counsel for the Petitioner: SRI. ABDUL KABEER

Counsel for the Respondent No.1:SRI TANDRA RAMESH,
AGP FOR MEDICAL HEALTH
AND FAMILY WELFARE

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUOHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30347 of 2025

ORDER:

Learned counsel Sri Abdul Kabeer appears for the petitioner.

Sri Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. Petitioner seeks consideration of her prayer for registration and exercise of web option for admission to MBBS/BDS course under Management Quota 'B' category and participating in the ongoing counselling process for the academic year 2025-26.

3. The case of the petitioner is that inadvertently she could not register for admission under Management Quota "B" category.

4. Learned counsel for the petitioner submits that the respondents may be directed to consider the representation of the petitioner in line with similar order dated 21.08.2025, passed by this Court, in other case such as W.P.No.24560 of 2025.

5. Learned Standing Counsel for the University submits that the last date of applications for registration has been closed and the University cannot extend the date. He submits that the counselling process has commenced, after the issue of 'local candidate' was decided by the Hon'ble Supreme Court *vide* judgment dated 01.09.2025 in Special Leave Petition (C) Nos.21536-21588 of 2024. Therefore, the University would not be in a position to entertain the petitioner's application for registration for admission to MBBS/BDS Course under Management Quota 'B' category. It would be a futile exercise.

6. Having regard to the aforesaid circumstances and upon consideration of the submission of learned counsel for the parties, we are of the view that since the admission to MBBS/BDS course has a definite timeline required to be adhered to by the University and the cut off dates for application or counselling are sacrosanct, there is no point in asking the University to consider the petitioner's application for fresh registration and participating in the ongoing counselling for admission to MBBS/BDS course under Management Quota 'B' category. Therefore, we are not inclined to issue any directions to that effect.

7. Accordingly, the Writ Petition is disposed of. There shall be no order as to costs.

8. At this stage, learned counsel for the petitioner submits that in case the date of applications for registration to the above courses is extended, the University may be directed to consider the application of the petitioner for registration for admission to MBBS/BDS Course under Management Quota 'B' category.

9. It goes without saying that in case the date of applications for registration to the above courses is extended, it would open for the petitioner to make such an application, which would be considered by the respondents in accordance with law.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, T.S.,Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI. ABDUL KABEER Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE,High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. T. SHARATH, SC FOR KNRUOHS[OPUC]
6. Two CD Copies

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BS

HIGH COURT

DATED:07/10/2025



ORDER

WP.No.30347 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

27/10/25